

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 120
CP(IB) 395 of 2020

Order under Section 33 & 34 IBC

IN THE MATTER OF:

Shri Pramod Kumar Pathak
V/s
Arfat Petrochemicals Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 20.07.2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant : Learned Counsel Mr. Pankaj Jain a.w. Learned Counsel
Mr. Aman Shankar
For the Respondent : Learned Counsel Mr. Vishal J Dave a.w. Learned
Counsel Mr. Nipun Singhvi

ORDER

We direct Learned Counsel for the Respondent to file affidavit in reply within seven days by giving copy to other side.

We also direct the applicant to make clear status as regard to the status of an appeal pending before Hon'ble NCLAT by way of an affidavit.

Matter stands adjourned to 23.08.2021.

Meanwhile, parties are directed to upload their respective pleadings/submissions on E-portal within seven (7) days, if already not uploaded.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)